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## INDIAN INCOME TAX RETURN ACKNOWLEDGEMENT

[Where the data of the Return of Income in Form ITR-1 (SAHAJ), ITR-2, ITR-3, ITR-4(SUGAM), ITR-5, ITR-6, ITR-7 filed and verified]

(l'Icase see Rule 12 of the Income-tax Rules, 1962)

Assessment Year 2021-22

PA	N	ANVPK6428J		
Na	THE .	NITU KUMARI		
Add	dress	FLAT DNo. 402 , CHANDRA LOK APARTMENT , PATNA , 05-Bihar , 91-India , 800020	C/o SRI MADAN MOHAN RAY , LOHIA NAC	GAR.KANKARBAGH.
Star	tus_	Individual	Form Number	ITR-I
File	id u/s	139(1) Return filed on or before due date	e-Filing Acknowledgement Num	ber 498146230281221
	Current Ye	er business loss, if any	1	0
	Total incom	10		4,48,670
detalls	Book Profit	under MAT, where applicable	2	0
of Tax	Adjusted To	otal Income under AMT, where applicable	3	0
The Bri	Net tax pay	uble	4	0
e Inoo	Interest and	Fee Payable	5	0
Texable	Total tax, is	nterest and Fee payable	6	0
	Taxes Paid		7	1,900
	(+)Tint Phys	ible //-iRefundable (6-7)	8	(-) 1,900
4	Dividend To	ix Payable	9	0
	Interest Pay	abie	10	0
Son Ta	Total Divide	end tax and interest payable	11	0
Distribution Tax	Taxes Paid		12	0
ū	(+)Tax Paya	ble /(-)Refundable (11-12)	13	0
-	Accreted Inc	come as per section 115TD	14	0
No Defail	Additional T	ux payable u/s 115TD	15	0
ne & I	Interest pays	tble u/s 115TE	16	0
d Incor	Additional T	ax and interest payable	17	0
corete	Tax and inte	rest paid	18	.0
-	(+)Tax Paya	ble /(-)Refundable (17-18)	19	0

Income Tax Return submitted electronically on 28-12-2021 14:33:05 from IP address 10.1.122.226 and verified by NITU KUMARI having PAN ANVPK64783 on 28-01-2022 13:51:32 using Electronic Verification code XFZ7YGN2RI generated through Aadhaur OTP mode

System Generated

Barcode/QR Code



ANVPK6478001498146230281221FFBA1BA5CDD648ED690B6DDDFE3DCA5714437A4D

DO NOT SEND THIS ACKNOWLEDGEMENT TO CPC, BENGALURU

Name:

Father's Name :

NITU KUMARI

SRI MADAN MOHAN RAY

Address(R):

FLAT DNo.-402, CHANDRA LOK APARTMENT, C/o SRI MADAN MOHAN RAY, LOHIA

NAGAR, KANKARBAGH, PATNA, BIHAR-800020, Phone No :9931624295

Email ID: Mobile No. rajeshmohan44@yahoo.com 9931624295

Permanent Account No :

ANVPK6478J 697060472133 Date of Birth:

05/03/1981

AADHAR No.: Sex Status:

Female

Individual

Resident Status

Resident

Previous year:

2020-2021

Assessment Year:

2021-2022

Ward/Circle:

"ASSESSING OFFICER WARD Return:

**ORIGINAL** 

5(3), PATNA"/5

Computation of T	Computation of Total Income					
Income Heads	Income Before Set off	Income After Set off				
Income from Salary	388666	388666				
Income from Other Sources	61945	61945				
Gross Total Income		450611				
Less : Deduction under Chapter VIA		1945				
Total Income		448666				
Rounding off u/s 288A		448670				
Income Taxable at Normal Rate Income Taxable at Special Rate	4	48670 0				

Davis Committee Unit De	250000	
Basic Exemption Limit Rs.		
Tax at Normal Rates	9934	
Total Tax		9934
Less : Tax Rebate u/s 87A	9934	
Tax Payable		0
Less : TDS/TCS		1900
Assessed Tax		-1900
Amount Refundable		1900
Amount Refundable Rounded Off u/s 288 B		1900
COMPREHENS	IN/E DETAIL	

TAX CALCULATION

COMPREHENSIVE DETAIL

Exempted Income AGRICULTURAL INCOME PURCHASE OF VEHICLA FROM GOVT. FUND OF Rs.1661645/- (FOR MLA FUND)

Section Amount 200000

200000

Income from salary.

Name of employer: VIDHAN SABHA

Period: From 01/04/2020 To 31/03/2021

Particular

Total Amount Exempted Amount Taxable Amount 388666

Description		Gross	Deductable	
Deductions Under Chapter VIA				1945
Total of Other Sources			61945	
Total Income			61945	
OTHERS RECEIPT BUSINESS COMMISSION		60000	60000	
Interest on Bank Savings		1945	1945	
Income From Other Sources				61945
Total Standard Deduction Total Taxable Salary	438666	0	438666 50000 388666	
Gross Salary Allowance :	438666	0	438666	

u/s 80TTA (Interest on deposit in saving account)

Amount 1945

Amount 1945

Tax Deducted/Collected at Source Details

Deductor/Employer's Name	TAN	Section	Head of Income	Amount Paid	TDS Amount
INDIAN BANK	CHEI10079G	194N	NA-Not applicable ( only in case TDS is deducted u	95000	1900
Total				95000	1900
BIHAR VIDHAN SABHA	PTNS03710A	192		388666	0
Total				388666	0

Jurisdiction: Return for Asst. Year: 2020-2021 filed with Ward: "ASSESSING OFFICER WARD 5(3), PATNA" on vide receipt No. 0

Return Filing Due Date : 31/07/2021 Due Date Extended upto: 31/12/2021

139(1)

Interest Calculated Upto:

28/12/2021

Return Filing Section: Notification No:

CBDT Cir. No.17/2021

Details of Bank Accounts :

No of Bank Account -- 1

140 01	Dank Account :- 1				
Sr.No.	IFS Code	Name & Branch	Account No.	Туре	
1	SBIN0010405	STATE BANK OF INDIA-BIHAR VIDHAN MANDAL BRANCH	39873860146	Saving	

Verified By: NITU KUMARI

Conti nevel	Contracuol	Combrused	Income Tax return has been filed	finar	es) for the last five scial years pleted ( as on 31st ch)
	Self	ANVPK6478J	2014-15,	(i)	222998/-
1.	2611	74100	2015-16,	(ii)	325542/-
			2019-20	(iii)	76734/-
		1000	2020-21,	(iv)	92726/-
				(v)	NOT APPLICABLE
2	Facuse	FLTPK0898E	NOT APPLICABLE	(i)	NIL
2.	Spouse- SHEKHAR KUMAR	ELII KOOSOL		(ii)	NIL
	SHEKHAR KUWAK			(iii)	NIL
	Bone and	1		(iv)	NIL
				(v)	NIL
-	HUF ( if Candidate is Karta/Coparcener)	Not Applicable	Not Applicable	(i)	NIL
3.				(iii)	NIL
				(iii)	NIL
				(iv)	NIL
				(v)	NIL
-	NIVEDITA RAJ	EOWPR2404P	NOT APPLICABLE	(i)	NIL
4.				(ii)	NIL
RY				(iii)	NIL
-				(iv)	NIL
1 300	1/2/			(v)	NIL
1	P. 91	NO PAN	NOT APPLICABLE	(i)	NIL
5.	Dependent -2 SPREYA RAJ	ALLOTTED	NOT AFFECTIVE	(ii)	NIL
2	SIRKEYA KAJ	ALLOTTED		(iii)	NIL
overm			100	(iv)	NIL
UVCLU	ALL AND ADDRESS OF THE PARTY OF			(v)	NIL
100		NO PAN	NOT APPLICABLE	(i)	NIL
	Dependent -3	ALLOTTED	HOT AT LEGIBLE	(ii)	NIL
	PRATEEK RAJ	ALLOTTED	THE PARTY OF THE	(111)	NIL
6.				(iv)	NIL
				(v)	

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that here is no pending criminal case against me.( Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:

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(if there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

#### Table

(a)	FIR No. with name and address of Police Station concerned	1. AKBARPUR P.S. CASE NO. – 244/2010. 2. NAWADA P.S. CASE NO. – 111/2009. 3. NARHAT P.S. CASE NO. 101/2014.	4. AKBARPUR P.S. CASE NO. – 57/2006 5. HISUA P.S. CASE NO. – 146/2010. 6. CIVIL LINES P.S. CASE NO– 125/2017	7. AKBARPUR P.S. CASE NO. — 63/2011
(b)	Case No. with name of the Court	1. AKBARPUR P.S. CASE NO. – 244/2010 A.C.J.M.– I, NAWADA 2. NAWADA P.S. CASE NO. – 111/2009. A.C.J.M – I, NAWADA 3. NARHAT P.S. CASE NO. 101/2014. S.D.J.M., NAWADA	4. AKBARPUR P.S. CASE NO. – 57/2006 A.C.J.M. – IV, NAWADA 5. HISUA P.S. CASE NO. – 146/2010 A.C.J.M. – IV, NAWADA 6. C.J.M. GAYA	7. AKBARPUR P.S. CASE NO. – 63/2011, SMT. SANGEETA KUMARI, J.M. 1 <sup>ST</sup> CLASS NAWADA.
(c)	Section(s) of concerned Acts/Codes involved ( give no. of the Section, e.g. Section of IPC, etc.)	1. 188 I.P.C. AND 133 R.P. ACT 2. 188, 171 (C) I.P.C. AND 3 OF S.V.N.ACT. 3. 341, 323, 504 I.P.C.	4. 25(1-B), 26 ARMS ACT. 5. 3 OF S.V.N.ACT. 6. 406, 468, 471, 420 I.P.C.	7. 171 IPC AND 133 R.P. ACT
ment	Brief description of offerice	1. DISOBEDIENCE TO ORDER DULY PROMULGATED BY PUBLIC SERVANT AND PROCURING OF CONVEYANCE AT ELECTIONS. 2. DISOBEDIENCE TO ORDER DULY PROMULGATED BY PUBLIC SERVANT AND WEARING GRAB. 3. ASSAULT AND ABUSED	4. SECRET CONTRAVENTIONS. 5. PENALTY FOR WRITING ON OTHERS PROPERTY 6. CHEATING	7. WEARING GRAB
(e)	Whether charges have been framed ( mention	1. YES 2. YES 3. YES (Accusation	4. YES 5. YES 6. NO	7. YES
(f)	YES or NO) If answer against (e)	1. 22/07/2014 2. 19/07/2019	4. 06/01/2020 5. 24/04/2014	7. 13/03/2018
(1)	above is YES, then give the date on which charges were framed	3. 22/06/2020	6. NOT APPLICABLE	

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(g) Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	5. NO 6. NO	NO
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(6) Cases of conviction

I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below - NOT APPLICABLE

OR

I have been convicted for the offence mentioned below: NO. (iii)

( If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the table below)

#### Table

		Com No	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	(a)	Case No.	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
OTA W		Name of the Court Section(s) of Acts/Codes involved ( give no. of the Section, e.g. Section	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
Govern	-	Brief description of offence for which convicted	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	(e)	Dates of orders of conviction	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	(f)	Punishment Imposed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	(g)	Whether any appeal has been filed against conviction order (Mention YES	NOT APPLICABLE	NOT APPLICABLE	
	(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

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[candidates to whom this item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

#### Note:

- Details should be entered clearly and legibly in BOLD letters.
- Details to be given separately for each case under different columns against each item.
- Details should be given in reverse chronological order, i.e. the latest case to be mentioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added if required.
- Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgement in W.P.(C) No. 536 of 2011.
- (7) That I give herein below the details of the assets (moveable and immovable etc.) of myself, my spouse and all dependents:

#### A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

date of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme. Name of the Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per current market value in stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment.

Note:6. Details should include the interest in or ownership of offshore assets.

Explanation: For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countires':

SI. No.	Description	Self	Spouse Shekhar Kumar	HUF	Depende nt – 1- NIVEDITA RAJ	dent -	Depende nt -3 - PRATEEK RAJ
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(i)	Cash in hand	1,50,000/-	1,50,000/-	Not Applic able	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term deposit and all other types of deposits including saving accounts), deposits with financial institutions, Non banking financial companies and Cooperative societies and the amount in each	1. BOB, KKB, PATNA, A/C NO. – 27630100002103, AMT. 1,97,732/- 2. BANK OF INDIA, HISUA, A/C 455910110010744 , AMT. – 539/- 3. ALLAHABAD BANK, NARHAT, A/C NO. – 50529968220, AMT. 75,000/-	1. ALLAHABAD BANK, NARHAT, A/C NO. – 21728579801, AMT. 934/-	Not Applic able	S.B.I., RAJIV NAGAR, A/C NO. – 2040018 7846, AMT – 626/-	NIL	NIL
(a) 25 (c) 25 (c	investment in Books debentures/shar es and units in companies/Mut ual funds and others and the	SAHARA Q SHOP UNIQUE PRODUCTS RANGE LIMITED, AMT. 3,80,000/-	SAHARA Q SHOP UNIQUE PRODUCTS RANGE LIMITED, AMT. 1,65,300/-	NOT APPLIC ABLE		NIL	NIL
(iv)	amount Details of Investment in NSS, Postal savings, insurance policies and investment in any Financial instruments in post office or insurance company and the amount	1. SBI LIFE, POLICY NO. – IK083848105, PREMIUM PAID – 4,50,000/- 2. L.I.C., POLICY NO. – 515483618, PREMIUM PAID 86,724/- 3. RPL INSURANCE, POLICY NO. – 0000002182122, PREMIUM PAID 84,700/-	1. SBI LIFE, POLICY NO. — IK083848104, PREMIUM PAID — 1,50,000/- 2. L.I.C., POLICY NO. — 515483617, PREMIUM PAID 2,61,264/- 3. L.I.C., POLICY NO. — 829285163, PREMIUM PAID 1,13,608/- 4. RPL INSURANCE, POLICY NO. — 0000002180985, PREMIUM PAID 1,61,250/-	H	NIL	NIL	1. L.I.C. Policy No. – 5185974 13, Premium Paid – 66,184/ 2. L.I.C. Policy No. – 5185924 34, Premium Paid – 1,26,888

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,	(v)	Personal loans/ advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	CONTINUED	CONTINUED	Not Applic able	NIL	NIL	NIL
	(vi)	Motor vehicles/ Aircrafts/ Yatchs/ Ships (Dtails of make, registration number etc., year of purchase and amount)	NIL	HONDA SCOOTY, REG. NO. – BRO1CY-5032, Pur. Amt. – 52,192/- P Value – 30,000/-	Not Applic able	NIL	NIL	NIL
6	(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	1. GOLD – 300 Gm. VALUE – RS. 15,00,000/- 2. SILVER – ½ K.G. – 30,000/-	GOLD - 100 G.M., VALUE - RS. 5,00,000/-	Not Applic able	NIL	NIL	NIL
* 8	Crouse	Any other assets such as value of claims interest	1. NP BORE PISTOL, L. NO. – 3/2013, PUR. AMT. 60,000/- 2. NP BORE RIFLE, L.NO. – AB-04- 10728, PUR. AMT. 20,000/-	NIL	Not Applic able	NIL	NIL	NIL
	(ix)	Gross Total Value	30,34,695/-	15,32,356/-	NIL	NIL	NIL	1,93,072/

### B. Details of Immovable Assets

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format.

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No.	Description	Self	Spouse	HUF	Depend ent - 1	100	E constitution
(1)	Agricultural	NIL	Coparcener	Not Applicable	NIL	NIL	NIL

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	land:	No 1762,	09, Khata No				
(11)	Location(s) Survey number(s)  Continued	Hisua Nagar Parishad 2. RS Dag No. – 330, RS Khatiyan No. – 168, Mauza – Bhagwanpur (Kolkata) 3. Mauza – Hisua, Thana No. – 69, Khata No. – 130, Plot No 1483	482, Plot No. — 3754, New Plot No. — 2405, Kasba Nawada. 2. Thana No. — 367, Ward No. — 09, Khata No. — 482, Plot No. — 3754, New Plot No. — 2404, 2405, Kasba Nawada, 3. Mauza — Hisua, Thana No. — 610, Plot No. — 799	Not Applicable	NIL	NIL	NIL
1	Area (total) measurement in sq. ft.)	1. 1300 Sq.ft. (3 Dismil) 2. 3 Kathas 4 Chittak 30 SFT 3. 5 Dismil	Area – 4 Dismil. Area – 1361 Sq.ft.	Not Applicable	NILL	NILL	NILL
	Whether inherited property (YES or NO)	No	No.	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Date of purchase in case of self- acquired property	1. 11/06/2014 2. 29/06/2007 3. 04/10/2019	1. 11/10/2002 + 21/10/2002 3. 20/02/2018	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Cost of land (in case of purchase) at the time of purchase.	1. 5,00,000/- 2. 1,00,000/- 3. 35,75,000/-	1. 50,000/- 3. 31,50,000/-	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Any investment on the land by way of development, construction etc.	NIL	NIL	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Approximate current market value	1. 50,00,000/- 2. 25,00,000/- 3. 41,00,000/-	1. 15,00,000/- 2. 50,00,000/-	Not Applicable	NILL	NILL	NILL
(111)	Commercial	NIL	NIL	Not Applicable	NIL	NIL	NIL

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	buildings (including apartments) Location(s) Survey	NIL	NIL	Not Applicable	NIL	NIL	NIL
	number(s) Area ( total measurement	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
(10)	in sq. ft.) Built-up area ( total measurement in sq.ft)	Not Applicable	Not'Applicable	Not Applicable	NILL	NILL	NILL
	Whether inherited property (YES or NO)	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
25	Date of purchase in case of self- acquired	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
200	Cost of land (in case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
ram	on the property by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
	Approximate current market value	NIL	NILL	Not Applicable	NILL	NILL	NILL
(iv)	Residential Buildings (including apartments): -Location(s) -Survey number(s)	NIL	Share in old house coparcener at Narhat.	Not Applicable	NILL	NILL	NILL
	Area (total measurement in sq.ft.)	NIL NIL	4000 Sq. Ft.	Not Applicable	NIL	NIL	NIL
-	Built up area		4000 Sq. Ft.	Not Applicable	NIL	NIL	NIL

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	(Total measurement in sq.ft.)	NIL	CONTINUED	Not Applicable	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	Yes	Not Applicable	NILL	NILL	NILL
(14)	Date of purchase in case of self- acquired property	NIL	Not Applicable	Not Applicable	NILL	NILL	NILL
	Cost of property (in case of purchase) at the time of purchase	NIL	Not Applicable	Not Applicable	NILL	NILL	NILL
OTA.	Any investment on the land by value of development construction	NIL	No	Not Applicable	NILL	NILL	NILL
Government of the second	Approximate	NIL	Rs. 17,50,000/-	Not Applicable	NILL	NILL	NILL
(0)	Others (such as interest in property)	NIL	NILL	Not Applicable	NILL	NILL	NILL
(vi)	Total of current market value of (i) to (v) above	1,16,00,000/-	Rs. 3,32,50,000/-	Not Applicable	NILL	NILL	NILL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institutions, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	HUF	Depe ndent -1	Depe ndent -2	Depe ndent -3
(i)	Loan or dues to Bank/financial Institution(S)	L.I.C., POLICY NO. – 515483618,	Li.C., POLICY NO. – 515483617,	Not Applicable	NILL	NILL	NILL

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	institutions, amount outstanding, Nature of loan Loan or dues to any other individuals /entity other than	NILL	NILL	Not Applicable Not Applicable	NILL	NILL	NILL	
(1)	mentioned above.  Name(s) amount outstanding, Nature of loan							
	Any other liability	NILL	NILL	Not Applicable	NILL	NILL	NILL	
	Grand total of liabilities	Rs. 78513/-	Rs. 2,39,629/-	Not Applicable	NILL	NILL	NILL	
-	Dies to	notific	as the Deponent been in occupation of commodation provided by the Government at any me during the last ten years before the date of otification of the current election?  answer to (A) above is YES, the following declaration ay be furnished namely:  The address of the Government accommodation:  NOT APPLICABLE					
A	Bealing with government k asconting atting NO		e furnished namely: The address of the accommodation: NOT APPLICABLE There is no dues portion of the discourant according to the control of the discourant of the date should be month prior to the is notified or any discourant of the discourant of	Government ayable in respondation, to ges; and rges as on 06. be the last date month in whi ate thereafter rtificate' from ect of rent, ele telephone chi	ect of allowards- 10.2020 e of the ch the e the age ctricity or	(date) third election encies charges,		

dii)	transport (including aircrafts and helicopters)	NIL		NIL		Not Applicabl e	NIL	NIL		NIL
Conti		Self	Sp	ouse	HU	F	Depender	nt-1	Depe ndent -2	Depe ndent
(iv)	Income tax dues	NILL	NI	LL	Not	Applicable	NIL		NIL	NIL
(v)	GST dues	NILL			100	Not NIL Applicable			NIL	NIL
(vi)	Municipal/Propert	NILL	NI	LL	Not NIL Applicable		NIL		NIL	NIL
(vii)	Any other dues	NILL	NI	LL	No		NIL		NIL	NIL
(viii	Grand total of all Government dues	NILL	NI	LL	No	t plicable	NIL		NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NILL	NI	u	No Ap	t plicable	NIL		NIL	NIL

(9) Details of profession or occupation:

(a) Self : Business & Social Service

(9A) Details of sources(s) of Income:

- (a) Self Business & Agriculture
- (b) Spouse Business & Agriculture
- (c) Source of income, if any, of dependents, Not Applicable
- (98) Contracts with appropriate Government and any public company or companies
  - (a) Details of contracts entered by the candidate Not Applicable
  - (b) details of contracts entered into by spouse- Not Applicable
  - (c) details of contracts entered into by dependents Not Applicable
  - (d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest - Not Applicable
  - details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners – Not Applicable
  - (f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share Not Applicable

(10) My educational qualification is as under :-

# Graduation, from Allahabad Deemed University, Allahabad University, in 2015.

(Give details of highest School/University education mentioning the full form of the certificate / diploma/degree course, name of the School/College/University and the year in which the course was completed.)

#### PART-B

## (11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

4	Name of the candidate	9	NITU KUMARI			
2.	Full postal address		VILLAGE - NARHA NARHAT, P.S. – N Nawada Pin – 80	ARHAT, District_		
3.	Number and name of	the constituency and	236, HISUA – BIHAR			
4.	Name of the political candidate (otherwise	party which set up the	INDIAN NATIONA PARTY	L CONGRESS		
-	Total number of pend	ing criminal cases	SEVEN			
5.	Total number of cases	in which convicted	NILL			
ARP	PAN 4	PAN of	Year for which last income tax return filed	Total income shown		
By	A Condidate	ANVPK6478J	2019-20	76734/-		
Fine P	(a) Candidate	ELTPK0898E	2019-20	NILL		
Y /	(c) HUF	NOT APPLICABLE	NOT APPLICABLE	NILL		
The state of	/ (d) Danandant	EOWPR2404P	NILL	NILL		
Y	(d) Dependent	NOT APPLICABLE	NILL	NILL		
¥.	(e) Dependent (f) Dependent	NOT APPLICABLE				

8.		Details of Asset		Spouse	HUF	Depende	Depende	Depende
8		Description	Self	Spouse	HOI	nt-1	nt-2	nt-3
A.		Movable Assets (Total value)	30,34,695/-	15,32,356/-	Not Applica ble	NILL	4600/-	2,18,808,
В.	8-	Immovable Asset	1,16,00,000/	3,32,50,000/-	Not Applica ble	NILL	NILL	NILL
Q.	1,	Purchase Price of self acquired immovable property	41,75,000/-	32,00,000/-	Not Applica ble	NILL	NILL	NILL
B.	H.	Development / Construction cost of immovable property after purchase (if applicable)	NIL	NIL	Not Applica ble	NILL	NILL	NILL
A	RIP	Approximate Current market price	1,16,00,000/	3,32,50,000/-	Not Applica ble	NILL	NILL	NILL
Son Son	-	a) Self – acquired assets (total value b) inherited assets (Total value)	1,16,00,000/ NIL	82,50,000/- 2,50,00,000/-	Not Applica ble Not Applica ble	NILL	NILL	NILL
9.		Liabilities	78513/-	2,39,629/-	Not Applica ble	NILL	NILL	NILL
9	(i)	Government dues (Total)	NILL	NILL	Not Applica ble	NILL	NILL	NILL
9	(ii)	Loans from Bank, Financial Institutions and others (Total)	78513/-	2,39,629/-	Not Applica ble	NILL	NILL	NILL

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10.	10-	Liabilities that	t are under dispute				MILL	NILL
10	(i)	Government dues (Total)	NILL	NILL	Not Applicable	NILL	NILL	NILL
10	(ii)	Loans from Bank, Financial Institutions and others	NILL	NILL	Not Applicable	NILL	NILL	NILL
11.		(Give o	letails of h ate / diplo	ighest School/	emed University University educa- ourse, name of the s completed.)	tion menti	ioning the ful	I lollin or c



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